

### Development of Tourism in Karnataka

4592. SHRI C.P. MUDALA GIRIYAPPA :  
SHRI V. KRISHNA RAO :  
SHRI K.G. SHIVAPPA :

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state :

(a) whether some private firms in Singapore and Malaysia are keen to invest in Karnataka for development of tourism;

(b) if so, the details thereof;

(c) whether these firms also propose to construct an international convention centre in Bangalore, and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) : (a) to (d). Two Singapore based companies viz. M/s Chesterfield International Private Limited and M/s Redevco Private Limited have signed the Memoranda of Understanding with the State Government of Karnataka for building of five 4-Star hotels in Bangalore, Mysore, Hassan Shimoga and Hampi and for construction of an international convention centre in Bangalore City and establishment of a Limousine and coach service company. The convention centre will have an outlay of Rs. 400 crores approximately and the complex will consist of a big convention centre, Exhibition Hall, 5-Star Hotel, shopping-cum-Entertainment Complexes, Service Apartments and Tourism Training Institute.

A Malaysian based company has also shown interest to invest in Karnataka for development of Tourism. This company has signed a Memorandum of Understanding with a Karnataka based Indian company in this regard. The project involves construction of a 4 star hotel, a convention and trade centre, a 18 hole golf course and an amusement park.

### Money Inflow Through GDR

4593. SHRI SULTAN SALAHUDDIN OWAISI : Will the Minister of FINANCE be pleased to state :

(a) whether the objectives of raising money through global depository receipts and the total dollar inflow during 1993-94 has been achieved;

(b) if so, the details thereof;

(c) the main reasons of losses made by R.B.I. on dollar inflows;

(d) whether any concrete steps in this regard have been worked out to control the inflow of dollar;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) and (b). Yes, Sir. Corporate entities are being

permitted, based on certain eligibility criteria, to raise funds from International Capital markets through the issue of Global Depository Receipts (GDRs). During 1992-94 Indian companies have launched GDR Issues totalling US \$ 1522.441 Million.

(c) to (f). Large capital inflows can have monetary implications. As a consequence, RBI from time to time undertakes sterilisation measures such as open market operations. This can entail a cost depending on the yield differential between domestic securities and foreign interest rates. In order to moderate capital inflows, effective from 28th October, 1994 companies issuing GDRs are required mandatorily to retain the issue proceeds abroad and repatriate the proceeds as the when expenditures are actually incurred on the approved lend uses.

### Indian Workers in Gulf Countries

4594. SHRI N. DENNIS : Will the Minister of Labour be pleased to state :

(a) whether there is decline in the number of recruitment of Indian workers in Gulf Countries;

(b) if so, the details thereof and the reasons therefor; and

(c) the steps taken by the Government to promote the flow of Indian workers in those countries?

THE MINISTER OF LABOUR (SHRI P.A. SANGMA):

(a) No, Sir.

(b) Does not arise.

(c) Emigration procedure has been further simplified by bringing the following six additional categories of workers under 'Emigration Check Not Required (ECNR)' category w.e.f. 4.10.1991 :

(i) Supervisors (all professions);

(ii) Skilled Workers (all professions);

(iii) Semi-skilled workers (all professions);

(iv) Light/Medium/Heavy vehicle Drivers;

(v) Clerical workers of all categories including stenographers, store-keepers, time-keepers, typists etc.

(vi) Cooks excluding those in domestic employment

This is intended to promote emigration of Indian workers abroad.

### Theft Cases at Airports

4595. DR. VASANT NIWRUTTI PAWAR: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) the number of theft cases reported by passengers at different airports of the country during the last two years;